

DIVISION BENCH  
COURT - II

O-113

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/566(KB)2018

**CORAM:1.Shri Rohit Kapoor, Hon'ble Member(J)  
2.Shri Harish Chander Suri, Hon'ble Member(T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup>January, 2022, 10:30 A.M**

Name of the Company	Rajendra Kumar Singhania VS Bhowanipur Engineering Pvt.Ltd
Under Section	IBC Under Sec 9

**Counsel / Authorised Representative appeared through video conference:**

For Operational Creditor : Ms. Subhagini Singh, Adv.

**ORDER**

1. Ld. Counsel for the Operational Creditor present.
2. In this matter Mr. Sushil Kumar Dokania was appointed as IRP. Since the date of initiation of CIRP, the IRP has not taken any steps so far. On 01/12/2021 notice was issued to the Operational Creditor and also to the IRP. Despite that, there was no appearance for the IRP. In view of the fact that IRP has not shown any interest in the matter and has rather sent a letter dated 22/11/2021, which is placed on record, stating that he has surrendered his Insolvency Professional and has not given further consent as Insolvency Professional, we hereby appoint Mr. Sandip Mitra, an Insolvency Professional, having Registration No. IBBI/IPA-001/IP-P00497/2017-18/10885 and e-mail i.d. [sasoso@gmail.com](mailto:sasoso@gmail.com) to act as Interim Resolution Professional, who shall immediately take up the CIRP of the Corporate Debtor in this matter. He is directed to submit his consent in Form 2 and that no disciplinary proceedings are pending against him with the IBBI to act as IRP. He shall possess valid Authorisation for Assignment also. A copy of this order shall be forwarded to the newly appointed IRP forthwith.
3. The appointment of Mr. Sushil Kumar Dokania as IRP is hereby cancelled. A copy of this order shall also be sent to IBBI for information.

4. List this matter for filing progress report on 01/03/2022.

**Harish Chander Suri**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**

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